

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 7 of 2010

[Arising out of Order-in-Appeal No. 138/CE/Appl/DLH-IV/2009 dated 09.10.2009 passed by the Commissioner of CE, (Appeals), Delhi-I]

D. P. Auto Industries
228, Sector 24, Faridabad

.....Appellant

VERSUS

Commissioner of CE, Delhi IV
New CGO Complex, NH IV, Faridabad

.....Respondent

APPEARANCE:

Present for the Appellant: Mr. Abhinav Kansal, Advocate

Present for the Respondent: Mr. A. K. Saini, AR

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60204/2020

DATE OF HEARING/ DECISION: 17.02.2020

PER: S. S. GARG

The learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of this, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**